

DIVISION BENCH

ITEM NO.112

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

APPEAL No.15/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 2nd May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	THE PR. COMMISSIONER OF INCOME TAX V/S M/SJMS EDUCATION SOLUTIONS PVT. LTD. & ORS.
UNDER SECTION	252(1) OF COMPANIES ACT,2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Gaurav Mahajan, Sr. S.C. : *For the Appellant*

Sh. Manu Vardhan, Adv. : *For the Res. Nos.4 & 5 (UoI & RoC)*

ORDER

Ld. Counsels representing the parties are present.

- 1.** The notices in this case were issued. Ld. Counsel representing the Appellant/ Income Tax Department seeks and is granted one week time to file affidavit of service.
- 2.** Ld. Counsel representing the Respondent nos.4 and 5 is present. However, there is no representation today on behalf of the respondent company. ROC to file the STK-7 removing the name of the company from the register of companies alongwith a short report giving the details of grounds leading to striking off the name of the respondent company.
- 3.** Let the matter be adjourned for further hearing on 16th May, 2024.

**-Sd-
(Ashish Verma)
Member (Technical)**

**-Sd-
(Praveen Gupta)
Member (Judicial)**

2nd May, 2024

*Kavya Prakash Srivastava
(Stenographer)*